

19.3.2015

CCP No.332/00041/2014

O.A. No.491/2009

Hon'ble Sri Navneet Kumar, M(J)
Hon'ble Ms. Jayati Chandra , M(A)

App; Sri Praveen Kumar is on adjournment

Res: Sri S.Verma

Learned counsel for respondents submits that in pursuance of order of the Tribunal, the applicant has been re-examined and he was found unfit. He is allowed 3 days time to file compliance report. List on 30.3.2015.

J.Ch

Member (A)

Verma

Member (J)

HLS/-

30.3.2015 ✓

CCP No. 41/14

For Applicant: Sri Praveen Kumar

For Respondents: Sri S. Verma.

The present Contempt petition has been filed for non-compliance of order dated 26.2.2014 passed in O.A. No. 491 of 2009 through which the Tribunal directed the respondents as under:-

"Considering the averments made by the learned counsel for the parties, I deem it appropriate to issue a direction upon the respondents to re-examine the applicant and pass the orders in accordance with law. The said exercise be done within a period of three months from the date of receipt of copy of this order."

Sri S. Verma, learned counsel for the respondents submits that in pursuance of the order of the Tribunal, the respondents have already passed an order dated 7.3.2015 through which re-examination of the applicant has already taken place and the respondents have complied with the order of the Tribunal. Under such circumstances, order of the Tribunal has fully been complied with and nothing remains to be adjudicated in the present CCP. Accordingly, the CCP is dismissed and notices issued to the respondents are discharged.

J.Ch

(Ms. Jayati Chandra)
Member (A)
Girish/-

Verma
(Navneet Kumar)
Member (J)

*of
Copy of order
dated 30.3.15
Praveen
31-3-15*